

प्रहन सं. [क. 3526]



परिशिष्ट

No. 12016/25/2001-SCD (R.L.Cell) - M.P. Pt.
Government of India
Ministry of Social Justice and Empowerment
Department of Social Justice and Empowerment

Shastri Bhawan, New Delhi
Dated: 21.06.2019

To

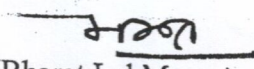
The Principal Secretary,
Anusuchit Jati Kalyan Vibhag,
Government of Madhya Pradesh,
Mantralaya, Bhopal.


Subject: Notification of Dhobi community as a Scheduled Caste throughout the State of Madhya Pradesh.


Sir,

I am directed to refer to your Department's letters No. 23-96/97/25/4 dated 26.03.2004 & 14.07.2006 and No.23-3/2013/4/25 dated 21.05.2018 & 24.07.2018 on the subject mentioned above and to say that Government has laid down modalities for deciding claims for inclusion in, exclusion from and other modifications in the lists of Scheduled Castes and Scheduled Tribes. As per the said modalities only such proposal of the State Government/ Union Territory Administration which has been agreed to both by the Registrar General of India (RGI) and National Commission for Scheduled Castes are processed further for amending legislation as stipulated in clause (2) of Article 341. Accordingly, the proposal for notification of Dhobi community as a Scheduled Caste throughout the State of Madhya Pradesh has been examined, in consultation with the RGI, who vide his reports dated 05.03.2007 & 23.01.2019 did not support the same. Para (f) of the modalities, inter-alia, envisages that in such cases, where RGI does not agree to the point of view of the State Government even on a second reference, the Government may consider rejection of the said proposal. As stated earlier, the RGI has not supported the proposal for notification of Dhobi community as a Scheduled Caste throughout the State of Madhya Pradesh, accordingly, with the approval of competent authority, the same has been rejected.

Yours faithfully


(Bharat Lal Meena)
Director (Admn)


अवर सचिव
मध्यप्रदेश शासन
अनुसूचित जाति कल्याण विभाग

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